constituting the majority at the national level, Hindus are a minority in the States/UTs of Punjab, Jammu and Kashmir, Mizoram, Nagaland, Meghalaya, Arunachal Pradesh, Manipur, Ladakh and Lakshadweep. This deprives the minority population in these States/UTs of cultural and education protections enshrined in the Indian Constitution such as those under Articles 29 and 30. In this respect, a move towards minority-status classification of communities on the basis of the State/UT's population will be beneficial for the welfare of communities that otherwise do not have access to constitutional protections associated with the minority status such as the right to establish and administer educational institutions of their choice. Moreover, a transition to a State-wise minority classification regime will remedy the incoherence associated with granting minority status to a community that otherwise constitutes the majority in a particular State. I urge the Government to consider providing to State-specific minority classification. Doing so will mark a step towards ushering social justice across States and in the nation as a whole.

MR. CHAIRMAN: The Hon. Member, Dr. Fauzia Khan, associated herself with the Special Mention raised by the Hon. Member, Shri Sushil Kumar Modi.

Obstacles in Arbitration in India

SHRI P. WILSON (Tamil Nadu): Sir, the evolution of arbitration in India is marked by significant strides, with a growing pool of specialised legal practitioners prioritizing arbitration over traditional litigation. However, entrenched challenges hinder its seamless integration into the legal landscape. One notable factor lies in the prevalent practice of appointing only the retired Indian judges as arbitrators. To foster a vibrant arbitration community, there is a pressing need to break free from the confines of traditional judicial traditions and encourage arbitrators to champion the cause of arbitration independently. A critical facet for cultivating an arbitration-friendly society is the identification and acceptance of the scope of resolution or settlement by the Courts. For this paradigm shift to materialise, the courts must actively endorse and recommend arbitration as a viable dispute resolution mechanism. However, there are infirmities in the present Arbitration Act which requires detailed consideration and judicial scrutiny. Furthermore, Section 29A, designated to expedite proceedings in 12 months, faces criticism for its impracticality, potentially leading to hurried arbitrations. The persistently high fees for arbitrators and administrative costs in India, compared to other jurisdictions, remain a deterrent for parties considering arbitration. Addressing these challenges require a holistic approach, including legislative

precision, diversification of arbitrators. Only through such measures can India truly embrace arbitration as a robust and effective dispute-resolution mechanism. I urge the Government to look into it.

MR. CHAIRMAN: The following Hon. Members associated themselves with the Special Mention made by Hon. Member, Shri P. Wilson: Shri A.A. Rahim (Kerala), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala) and Dr. Fauzia Khan (Maharashtra).

Demand for fair price of Himachal's apple

डा. सिकंदर कुमार (हिमाचल प्रदेश): हिमाचल प्रदेश जहाँ देवभूमि के नाम से विश्व विख्यात है, वहीं सेब उत्पादन के लिए भी विश्व भर में जाना जाता है। सेब हिमाचल की प्रमुख फसल है। हिमाचल प्रदेश की लगभग 1,15,016 हेक्टेयर भूमि पर सेब का उत्पादन किया जाता है। अगर बात ऊपरी हिमाचल की करें, तो उनकी आर्थिकी का मुख्य स्रोत सेब ही है, परंतु बदलते समय के साथ-साथ, नई-नई कृषि तकनीकों एवं पौधों की विभिन्न किस्मों के कारण निचले हिमाचल में भी सेब के उत्पादन के साधन विकसित होने लगे हैं। हिमाचल प्रदेश में हर साल सेब की लगभग 3 करोड़ से 4 करोड़ पेटियों की पैदावार होती है, परंतु कई बार मौसम की बेरुखी की वजह से पैदावार में गिरावट आ जाती है। बदलते मौसम एवं प्राकृतिक आपदाओं के कारण हिमाचली सेब का कारोबार संकट में है। इसके साथ-साथ विदेशों से आने वाले सेब पर आयात शुल्क कम होने से हिमाचली सेब की माँग में गिरावट आई है, क्योंकि विदेशी सेब, हिमाचली सेब के मुकाबले सस्ता होता है। जिसका खामियाजा हिमाचल के बागवानों को भुगतना पड़ता है।

ऊपरी हिमाचल की सड़कों की हालत भी दयनीय है। सड़कों की स्थिति अच्छी न होने के कारण कई बार सेब से लदे ट्रक हादसों के शिकार हो जाते हैं। इससे जहाँ कई बार मानव जीवन की भी हानि हो जाती है, वहीं बागवानों की फसल भी पूरी तरह बरबाद हो जाती है। अतः सड़कों की हालत को सुधारा जाना अति आवश्यक है। हिमाचल के बागवान अपने सेब की फसलों को लेकर बाहरी राज्यों में बिक्री हेतु ले जाते हैं। बहुत बार देखा गया है कि बाहरी राज्यों में हिमाचल के बागवानों के साथ अन्याय किया जाता है। उन्हें उनकी फसल के उचित पैसे नहीं मिलते और उनकी साल भर की मेहनत मिट्टी में मिल जाती है।

महोदय, मेरा आपके माध्यम से भारत सरकार से आग्रह है कि हिमाचल के बागवानों के लिए, उनकी प्रमुख फसल सेब की बिक्री के लिए, भारत सरकार द्वारा ठोस व्यवस्था की जाए, ताकि हिमाचल के बागवानों को उनकी प्रमुख फसल सेब के उचित दाम मिल सकें।

MR. CHAIRMAN: The following Hon. Member associated himself with the Special Mention raised by the Hon. Member, Dr. Sikander Kumar: Dr. John Brittas (Kerala).